

:

ITEM NO.4

Court No.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).32118/2011

(From the judgement and order dated 30/08/2011 in WP No.254/2009 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

M/S ANSAL PROPERTIES & INFRAS.LTD.

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(With appln(s) for stay and permission to file synopsis and list of dates
and permission to file additional documents and with prayer for interim
relief and office report)

WITH SLP(C) NO. 245 of 2012

(With appln(s) for impleadment and permission to file additional documents
and permission to file lengthy list of dates and with prayer for interim
relief and office report)

SLP(C) NO. 34058 of 2013

(With office report)

Date: 25/11/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN

HON'BLE MR. JUSTICE S.A. BOBDE

For the parties:

Mr. Sudhir Kulshrestha, Adv.

Mr. Kavin Gulati, Sr. Adv.

Ms. Anjali Vohra, Adv.

Ms. Priya Deep, Adv.

Mr. Rakesh Sharma, Adv.

Mr. Umesh Kumar Khaitan, Adv.

State of U.P.

Mr. P.N. Misra, Sr. Adv.

Mr. Raman Yadav, Adv.

Mr. Abhishth Kumar, Adv.

Ms. Mukti Chaudhry, Adv.

Mr. Sahil Chopra, Adv.

Mr. Utkarsh Sharma, Adv.

Mr. Praveen Kumar, Adv.

Mr. Pradeep Misra ,Adv
Mr. Vinay Garg ,Adv
Mr. Gaurav Dhingra ,Adv

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Ms. Reena Singh, Adv.
Mr. Devesh Kumar ,Adv

Mr. Adarsh Upadhyay, Adv.

UPON hearing counsel the Court made the following
O R D E R

Counter affidavit may be filed within four weeks in SLP(C)
No. 34058/2013.

Parties may exchange the affidavits in the matters and the
papers may be served on the other side.

	(DEEPAK MANSUKHANI)		(M.S. NEGI)	
	Court Master		Court Master	